

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AKHROT DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Akhrot Developers Private Limited</b>
2.	Date of incorporation of corporate debtor	13.11.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2013PTC198343
5.	Address of the registered office and principal office (if any) of corporate debtor	18, Rabindra Sarani, Poddar Court 5th Floor, Room No. 543-544 Gate No. 1, Kolkata – 700001, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	20.06.2025, order uploaded on 24.06.2025
7.	Estimated date of closure of insolvency resolution process	17.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Jitendra Lohia</b> Reg No: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 Email: <a href="mailto:jitulohia@knjainco.com">jitulohia@knjainco.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, <b>Address:</b> 2/7 Sarat Bose Road, Vasundhara Building, 2 <sup>nd</sup> Floor, Kolkata-700020 Email: <a href="mailto:cirp.akhrot@gmail.com">cirp.akhrot@gmail.com</a>
11.	Last date for submission of claims	08.07.2025 (14 days from order upload date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Weblink:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Akhrot Developers Private Limited** on **20.06.2025**.

The creditors of **Akhrot Developers Private Limited** are hereby called upon to submit their claims with proof on or before **08.07.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
**JITENDRA LOHIA**

**Interim Resolution Professional**

**Akhrot Developers Private Limited**

**Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339**

**Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020**

**Reg. Email - [jitulohia@knjainco.com](mailto:jitulohia@knjainco.com)**

**AFA No: AA1/10339/02/311225/107871, AFA Valid up to – 31/12/2025**

**Date: 24.06.2025**

**Place: Kolkata**

